

सके भूतपूर्व सैनिकों को तरजीह (प्राथमिकता) दी जाये।

Shri Biren Dutt: May I know whether any Government, particularly the Government of Tripura, has failed to introduce any scheme for the rehabilitation of ex-servicemen? Will Government enquire about this?

Sardar Majithia: Government will make enquiries.

Report of the Commissioner for Scheduled Castes

*1078. **Shri Barman:** Will the Minister of Home Affairs be pleased to state the steps if any, taken for suggesting discussion of the Report of the Commissioner for Scheduled Castes and Tribes in State Legislatures as contained in para 7 at page 2 of the Report (Part 1) for the year 1955?

The Minister in the Ministry of Home Affairs (**Shri Datar**) The Government of India made a suggestion to this effect to the State Governments as long back as November, 1955. The requisite number of copies of the report of the Commissioner are also being supplied to the States for circulation amongst members of the State Legislatures.

Shri Barman: In reply the hon. Minister says that the suggestion was made to State Governments as long back as November, 1955. May I know the reactions of the State Governments?

Shri Datar: It is rather too early to expect reactions, because the report for 1955 was submitted to the President sometime in February or March this year and copies must have been received by them thereafter. On account of re-organisation, it is not clear whether they have taken any action till now.

Shri Barman: The last line of paragraph 7 says:

"It (such a discussion in the State Legislature) will also be an incentive for the State Governments to furnish as much material as they can for my Reports in order to indicate all the steps taken by them for the amelioration of the conditions of the Backward Classes/Tribes".

In view of the fact that the Centre is contributing so much money to the State Governments for this purpose, may I know what steps Government have taken to see that the various State

Governments furnish reports about their working to the Special Officer?

Shri Datar: The Central Government have requested the State Governments a number of times to give all the help to the Commissioner for Scheduled Castes and Scheduled Tribes. We have also requested them to send us progress reports from time to time.

Shri Barman: Now the Central Government have set up advisory bodies both for the Scheduled Castes and Scheduled Tribes. Will the Government take any steps to see that similar bodies are set up in the States?

Shri Datar: Government will consider this matter.

Overseas Scholarships Scheme

*1079. **Shri Dabhi:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 854 on the 8th August, 1956 and state:

(a) whether Government have now finalised the fully-paid Overseas Scholarships Scheme; and

(b) if so, the details thereof?

The Deputy Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 38].

Shri Dabhi: In the statement it is said:

"These scholarships carry with them no guarantee of subsequent employment of scholars on return to India after completion of their studies abroad. The selected scholars are, however, required to settle in India at least for 5 years following the completion of their studies/training abroad."

If they are not employed in India and if they are still required to study there, what will they do?

Mr. Speaker: They are not employed by the Government in India.

Dr. M. M. Das: The idea is that they may get employment elsewhere, so that the country may not be deprived of their services.

Shri Dabhi: May I know when and how the scholars will be selected?

Dr. M. M. Das: The scholars will be selected by the Union Public Service Commission. The Commission is expected to interview the candidates during the last week of this month.

Shri T. S. A. Chettiar: Our past experience has been that the scholars who have received training in foreign countries have not been utilised properly in this country. May I know what steps Government have taken to see that these people are being utilised after their very useful training in foreign countries?

Dr. M. M. Das: I am not prepared to accept the first part of what the hon. Member said.

Mr. Speaker: Does the hon. Minister mean that all persons who have returned from foreign countries have been given employment?

Dr. M. M. Das: Most of them have been employed. It may not be under the Government. They have got jobs under other private concerns, institutions etc.

"Onlooker"

*1082. **Shri Sadhan Gupta:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Journal "Onlooker", Published in Bombay, issues an insurance policy for Rs. 12,500 to every subscriber to the Journal who pays the annual subscription of 24 years; and

(b) if so, where policies are insured?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) According to information filed with the Department of Insurance, an insurance policy for Rs. 5,000/- is arranged for by the Journal "Onlooker" to every one of its subscribers paying at least one year's subscription. Government however has no official information available increasing the amount to Rs. 12,500/-.

(b) The policies are issued by the Alco Insurance Company Ltd. Bombay.

Shri Sadhan Gupta: May I know whether the Government is aware that the *Onlooker* regularly advertises in Radio Ceylon to the effect that every subscriber who pays the annual subscription of Rs. 24/- will get a free insurance policy for Rs. 12,500?

Shri M. C. Shah: We have no information.

Shri Sadhan Gupta: May I know how these policies are insured with a private insurance company, when life insurance business have been taken over by the Corporation?

Shri M. C. Shah: It is not life insurance policy; it is general insurance policy.

गजेदियरों का संशोधन

*१०८३. { श्री भक्त बशंन :
सरदार इकबाल सिंह :
सरदार जकरपुरी :

क्या शिक्षा मंत्री ३१ अगस्त, १९५६ के तारांकित प्रश्न संख्या १५८८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या गजेदियरों में संशोधन करने के बारे में नियुक्त विशेषज्ञ समिति की सिफारिशों पर इस बीच विचार कर लिया गया है; और

(ख) यदि हां, तो क्या समिति की सिफारिशों और कार्यवाही के सारांश तथा उन पर सरकार के निर्णय की एक प्रतिनिधि सभा-पटल पर रखी जायेगी?

शिक्षा उपमंत्री (डा० म० मो० दास) :

(क) जी, हां ।

(ख) विशेषज्ञ समिति की सिफारिशों को भारत सरकार ने स्वीकार कर लिया है तथा ३१ अगस्त, १९५६ के तारांकित प्रश्न संख्या १५८८ के भाग (ख) के उत्तर के सम्बन्ध में दिये गये आश्वासन की पूर्ति में सभा पटल से बदलने के लिये इसकी कार्यवाही की एक प्रति ता० २६ नवम्बर, १९५६ को संसदीय कार्यविभाग को भेज दी गई है ।

May I also read the English answer?

Mr. Speaker: Yes.

Dr. M. M. Das: (a) Yes, Sir.

(b) The recommendations of the Expert Committee have been accepted by the Government of India and a copy of the proceedings has already been furnished to the Department of Parliamentary Affairs on 29th November, 1956, to be placed on the Table of the House in compliance with the assurance given in reply to part (b) of the Starred Question No. 588, dated the 31st August, 1956.